

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 289 OF 2018 &
IA NOS. 204 & 523 OF 2019**

Dated : 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S.Vallinayagam

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Ms. Raveena Dhamija
Mr. Anup Jain
Ms. S. Rama for R-2

Ms. Poorva Saigal
Mr. Shubham Arya for R-6

ORDER

According to the respondent generator, in terms of statement and affidavit filed by the appellant up to December 2018, all bills are paid except Rs. 04.08 crores towards change in law.

From January, 2019 onwards till date, not even a single paisa is paid towards monthly bills though regularly discoms are scheduling the power and total amount comes to Rs. 255.82 crores up to the end of June, 2019. The Appellant's counsel seeks time to get information and particulars of bills/amounts to be paid by the appellant to the respondent generator and they have paid bill amounts against carrying costs.

List the matter on **29.07.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/mkj